

**HIGH COURT OF MADHYA PRADESH,**  
**BENCH AT GWALIOR**

**M.Cr.C. No.24532/2020**  
( Banti Vs The State of M.P.)  
(1)

**Gwalior, dated 16/09/2020**

No one appears for the petitioner.

Shri Abhishek Bhadauriya, Panel Lawyer for the respondent/State.

In pursuance of the directions issued by the Apex Court and guidelines issued by the High Court of Madhya Pradesh in the wake of COVID-19 outbreak, the matter was taken up through video conferencing while adhering to the norms of social distancing prescribed by the Government.

The petitioner had sought and was granted time to implead the complainant as party respondent on 27/7/2020, 14/8/2020 and 31/8/2020. However, till date no application has been filed. Vide order dated 31/8/2020, it was made clear that no further time shall be granted to file the application.

No one appeared for the petitioner on 31/8/2020 nor any one appears today.

In absence of complainant, who is a necessary party, this matter cannot be adjudicated. It appears that the petitioner has lost interest in prosecuting this petition.

The petition, accordingly, stands dismissed for want of prosecution.

**(S.A.Dharmadhikari)**  
**Judge**

(and)